## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# RAJYA SABHA UNSTARRED QUESTION NO. 3897

### TO BE ANSWERED ON 02.04.2018

#### Cases of cruelty to animals

#### 3897. PROF. M.V. RAJEEV GOWDA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of cases registered under the Prevention of Cruelty to Animals Act, 1960 during the last three years;
- (b) the number of cases in which in conviction was obtained under the Act during the last three years;
- (c) whether Government intends to take steps to enhance penalties under the Act for committing cruelty on animals which have remained unchanged for decades;
- (d) if so, the details therof; and
- (e) if not, the reasons therefor?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

#### (DR. MAHESH SHARMA)

(a) The details of number of cases registered by Animal welfare Board of India under the Prevention of Cruelty to Animals Act, 1960 during the last three years is as under:-

S. No.	Year	Number of cases registered
1.	2014-15	155
2.	2015-16	228
3.	2016-17	256

- (b) Animal Welfare Board of India does not maintain this information.
- (c) & (d) The matter of enhancement of penalties under the Act for committing cruelty to animals is under consideration in the Ministry.
- (e) Question does not arise.

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